

Form A**Public Announcement**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF
CHAIPERTECH ELECTRONICS PRIVATE LIMITED**

RELEVANT PARTICULARS		
1.	Name of corporate debtor	CHAIPERTECH ELECTRONICS PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	4 th March 2008
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U74999MH2008PTC179703
5.	Address of the registered office and principal office (if any) of corporate debtor	2, Mansarovar CHS LTD, Sector 9, Plot No. 62, 63, 64 Airoli, Navi Mumbai, Maharashtra- 400708
6.	Insolvency commencement date in respect of corporate debtor	17 th February, 2020 date of receipt of order. (order passed on 14 th February 2020)
7.	Estimated date of closure of insolvency resolution process	15 th August 2020
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Shivaganga Muralidhar Pramod Registration Number IBBI/IPA-002/IP-N00222/2017-18/10674
9.	Address and e-mail of the interim resolution professional, as registered with the Board	BMP & Co. LLP #4272, 2nd Floor, Saptagiri, Vivekananda Park Road, Near Seetha Circle, Girinagar, Bangalore 560085 Email id : pramod@adyanta.co.in
10.	Address and e-mail to be used for correspondence with the interim resolution professional	BMP & Co. LLP #4272, 2nd Floor, Saptagiri, Vivekananda Park Road, Near Seetha Circle, Girinagar, Bangalore 560085 Email id : pramod@adyanta.co.in
11.	Last date for submission of claims	02/03/2020
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not applicable as per the information available with the IRP
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not applicable as per the information available with the IRP
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Web link: https://ibbi.gov.in/downloadform.html Physical address: as mentioned in Entry No.10 (to know the details regarding various forms, please refer para No.4) (b) Not applicable

1. Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **Chaipertech Electronics Private Limited** on 17th February 2020 vide order no. CP(IB)No.3057/MB/2018
2. The creditors of **Chaipertech Electronics Private Limited** are hereby called upon to submit their claims with proof on or before 02/03/2020 to the interim resolution professional at the address mentioned against entry No. 10.
3. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.
4. The Claims may be submitted in their specified forms, Form B- Operational Creditor (other than workman & Employee); Form C- Financial Creditor; Form CA- Financial Creditors in a Class; Form D- Workman/Employee; Form E- Authorised Representative of workman/ Employee and Form F- Other Creditors.
5. A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class in Form CA- Not applicable as per the information available with the IRP.
6. Submission of false or misleading proofs of claim shall attract penalties.



Shivaganga Muralidhar Pramod
Interim Resolution Professional
IP NO.: IBBI/IPA-002/IP-N00222/2017-18/10674

Date :18/02/2019
Place: Bangalore